

April 25, 2005

The Chairman/ Managing Director
State Bank of India/Associate Banks/
17 Nationalised Banks/ 4 Private Sector Banks &
SHCIL.

Dear Sir,

**8% Savings (Taxable) Bond, 2003 – GOI Notification dated March 21, 2003 –
Charitable Institutions – Clarification**

Please refer to our Circular RBI/2005/415 DGBA.CO.DT.No.13.01.299 /H.8563-8609/2004-05 dated April 7, 2005 on the captioned subject. We advise that the concluding sentence of paragraph 2 of the above letter may please be read as, “only such institutions which have obtained Certificate under **Section 80G or 35(1) (ii) or (iii)** of Income Tax Act will be eligible for investment in 8% Savings (Taxable) Bonds, 2003 Scheme” instead of “only such institutions which have obtained Certificate under Section **80G and the 35(1) (ii) or (iii) of Income Tax Act** will be eligible for investment in 8% Savings (Taxable) Bonds, 2003 Scheme”.

2. Please acknowledge receipt.

Yours faithfully,

(D. Rajagopala Rao)
Deputy General Manager